

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 114
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... Petitioner/Applicant

v.

Zillion Infraprojects Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 13.04.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON. ACTG. PRESIDENT

SH. NARENDER KUMAR BHOLA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Ram Anugrah Singh, Advocate
Mr. Saurabh Kalia and Mr. Vardaan Bajaj,
Advocates

For the Respondent

Mr. Prashant Tripathi & Ms. Kajal Bhaita,
Advocates in CA 2358/2019 R-16
Mr. Iswar Mohapatra, Advocate
Mr. Sanjeev Singh, Mr. Prashant Tripathi, Ms.
Ridhi Pahuja, Ms. Sampanna Pani , Advocates
for Respondent No. 16(Aditya Birla Finance
Limited)

For the RP

Mr. Vinod Chaurasia, Adv. with Mr. Harish
Taneja, RP

ORDER

List on 04.05.2021.

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(B.S.V. PRAKASH KUMAR)
ACTG. PRESIDENT

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)